

THE DOCK WORKERS (REGULATION OF EMPLOYMENT)  
AMENDMENT ACT, 1988

No. 56 OF 1988

[1st October, 1988.]

An Act further to amend the Dock Workers (Regulation of Employment) Act, 1948.

Be it enacted by Parliament in the Thirty-ninth Year of the Republic of India as follows:—

1. This Act may be called the Dock Workers (Regulation of Employment) Amendment Act, 1988.

Short  
title.

5 of 1948.

2. After section 5C of the Dock Workers (Regulation of Employment) Act, 1948, the following sections shall be inserted, namely:—

Insertion  
of new  
sections  
5D and  
5E.

“5D. Every Board shall prepare, in such form and at such time in each financial year as may be specified by rules made under this Act, its annual report, giving full account of its activities during the previous financial year, and submit a copy thereof to the Government.

Annual  
report.

5E. The annual report, and the audited accounts of the Board, together with auditor's report thereon and a review by the Government on the working of the Board, shall, within a period of nine months of the close of the financial year, be laid before each House of Parliament, if such report and accounts have been submitted to the Central Government, and before the Legislature of the State, if such report and accounts have been submitted to the State Government:

Annual  
report  
and  
audited  
accounts  
to be  
laid  
before  
Parliament or  
Legislature.

Provided that where such report, accounts and the review are not laid before Parliament or, as the case may be, before the Legislature of the State within the said period, the same shall be so laid thereafter along with the reasons for the delay.”